HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28904 OF 2025

Between:

Rakesh Jain, S/o Late Shri Shantilal Jain, Aged about 48 years, Rio Survey No. 110, Plot No. 2, 1st Floor, Opp. ICRISAT Colony, Near Center Point, Bowenpally, Secunderabad. Telangana 500011 Occ Business.

...PETITIONER

AND

1. Union of India, Ministry of Finance, North Block, New Delhi Represented by its Secretary
2. Office of the Assistant Commissioner of Income Tax, Central Circle, Circle 3(4), Aayakar Bhavan, Opp. L.B. Stadium, Basheerbagh, Hyderabad, Telangana 500004
3. Assistant Commissioner of Income Tax/ Deputy Commissioner of Income Tax, (International Taxation), Circle 1(1)(1), Delhi

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order, direction more particularly one in the nature of a Writ of Mandamus declaring the (A) Notice dated 27.06.2022 issued by the Respondent No. 3 under Section 143(2) of the Income Tax Act, 1961 (Act), (13)Notice dated 14.07.1622 issued by the Respondent to issue an appropriate writ, order, direction more particularly one in the nature of a Writ of Mandamus declaring the (A) Notice dated 27.06.2022 issued by the Respondent No. 3 under Section 143(2) of the Income Tax Act, 1961 (Act), (13)Notice dated 14.07.1622 issued by the Respondent No. 2 under section 142(1) of the Act , (C) Notice dated 05.09.2022 issued by the Respondent No. 2 under Section 142(1) of the

12.05.2023 issued by the respondent No.2 under the section 142(1) of the Act, (J) Assessment Order dated 27.06.2023 passed by the Respondent No.2 under Section 143(3) of the Act, (K) Notice of Demand dated 27.06.2023 issued by the Respondent No.2 under section 156 of the Act, (L) Notice dated 27.06.2023 issued by the Respondent No.2 under Section 274 r/w 270A of the Act, (M) order dated 19.08.2023 passed by the Respondent No.2 under Section 270AA of the Act, and all the consequential proceedings as illegal, arbitrary and contrary to the provisions of the Income Tax Act, 1961 and Articles 14 and 19 of the Constitution of India."

3. Learned counsel for the petitioner seeks permission of this Court to withdraw the instant Writ Petition.

4. Learned counsel appearing for the respondents report no objection.

5. Accordingly, the instant Writ Petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary, Union of India, Ministry of Finance, North Block, New Delhi
2. The Assistant Commissioner of Income Tax, Central Circle, Circle 3(4), Aayakar Bhavan, Opp. L.B. Stadium, Basheerbagh, Hyderabad, Telangana 500004
3. The Assistant Commissioner of Income Tax/ Deputy Commissioner of Income Tax, (International Taxation), Circle 1(1)(1), Delhi
4. One CC to SRI V.ANEESH, Advocate. [OPUC]
5. One CC to SRI A.KRANTI KUMAR REDDY, Advocate. [OPUC]
6. One CC to SRI N.PRAVEEN REDDY, SC for Income Tax Department. [OPUC]
7. Two CD Copies.

HIGH COURT

DATED:24/09/2025



ORDER

WP.No.28904 of 2025

DISMISSING THE WRIT PETITION
WITHOUT COSTS

(9)

kpr
27/10/25